

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 29th November, 1979.

NOTIFICATION  
( INCOME-TAX )

No. 3079(F.No.187/21/79-II(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to its Notification No.679(F.No.187/2/74-II(AI)) dated 20th July, 1974, as amended from time to time.

Existing entries under Columns (1), (2) & (3) against Serial Nos. 5, 5B and 5I shall be substituted by the following entries:-

SCHEDULE

COMMISSIONER OF INCOME TAX (1)	HEAD QUARTERS (2)	JURISDICTION (3)
5. Bombay City-I	Bombay	1. Companies Circle-I. 2. Bombay Circle. 3. Professionals Circle - dealing with cases of all persons, engaged in the carrying on of medical profession and profession as Lawyers, Advocates, Solicitors, Registered Accountants, Cost Accountants, Income-tax Practitioners and as Engineers, Architects and Management Consultants in the territorial limits of Greater Bombay except these cases which are assessable in Survey Circles-I & II. 4. Special Circle-I.
5B. Bombay City-III	Bombay	1. Companies Circle-III 2. Foreign Companies Circle-II. 3. E-Ward dealing with cases of all persons carrying on business as road transport operators and all cases assigned by any order or orders under the provisions of I.T.Act, 1961 of the assessee having their principal place of business or profession in territorial jurisdiction of the Commissioner of Income-tax, Bombay City-III, Bombay and who are assessed or assessable in Commissioner of Income-tax, Bombay City-III, Bombay charge or assessee whose cases are specifically assigned to the charge of Commissioner of Income-tax, Bombay City-III, Bombay by virtue of any order or orders under the provisions of the I.T.Act, 1961 or under the corresponding provisions of the Indian Income-tax

Contd.....2/-

(1)

(2)

(3)

Act, 1922 and any other provisions of the I.T. Act, 1961, except those cases which are assessable in Survey Circles-I & II.

4. Film Circle, Bombay.
5. Special Circle-III.
6. All Companies as defined in the Income-tax Act, 1961 having principal place of business or profession or vocation in the territorial jurisdiction of the following Wards/Circles/Districts and over which no other Commissioner at Bombay hold jurisdiction at present.

A-I Ward,  
A-II Ward,  
A-III Ward,  
A-IV Ward,  
A-V Ward.

51. Bombay City-X.      Bombay

1. C-III Ward.
2. B-III Ward.
3. B.S.D. (West).
4. B.S.D. (North).
5. Foreign Section.
6. Survey Circles I & II - dealing with all new cases not hitherto assessed to Income-tax and where no return of income has been filed before the first day of December, 1979, in the territorial limits of Greater Bombay except those cases assessed/assessable with in the jurisdiction of -
  - i) Salaries Branch-I
  - ii) Salaries Branch-II
  - iii) Trust Circle.
  - iv) Companies Circles-I to V
  - v) Foreign Companies Circles I & II.
  - vi) Non-resident Refund Circle.
  - vii) Bombay Refund Circle.

This notification shall take effect from 1-12-1979.

Sd/(B.M. SINHA)

UNDER SECY., CENTRAL BOARD OF DIRECT TAXES

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
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Sd/-

(B. S. SINGH)

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AUTHORISED FOR ISSUE

No. CC/IT(AI)/2918/930/RSP/79.

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\* SHARMA \*